GOVERNMENT OF INDIA MINISTRY OF EXTERNAL AFFAIRS

LOK SABHA UNSTARRED QUESTION NO.2411 TO BE ANSWERED ON 01.08.2018

ILLEGAL RECRUITING AGENTS

2411. SHRIMATI SANTOSH AHLAWAT: SHRI R.DHRUVA NARAYANA: SHRI OM PRAKASH YADAV:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Government is aware that lots of illegal recruiting agents are fraudulently sending poor and illiterate persons abroad and if so, the details of the persons sent fraudulently in the last four years;
- (b) whether the Government has taken any action against such illegal Recruiting Agents in the last four years and if so, the details of the action taken by the Government, State and UT wise, if not, the reasons therefor;
- (c) whether in most of the cases the Recruiting agents are untraceable and if so, the details thereof; and
- (d) whether the Government is planning to create any special operation group to take timely action against the illegal Recruiting Agents and if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GEN. (DR) V. K. SINGH (RETD)]

(a) to (c) Yes. Complaints are received from time to time by the Ministry of External Affairs from Indian emigrants who have been sent for overseas employment by illegal agents fraudulently and are therefore subjected to cheating, denial of jobs, poor working conditions etc.

On receipt of details of such illegal agents involved in unauthorized recruitment for overseas employment, the same are forwarded to the concerned State/UT Government and Police authorities urging them to apprehend illegal agents and prosecute them. This is necessary as 'Law & Order' is a State subject. On receiving requests from the concerned State Governments/Police authorities, Prosecution Sanctions are issued expeditiously by the Ministry, enabling them to initiate legal action against the accused illegal agents.

As per the available records, number of cases forwarded to the State Governments against illegal agents, and number of Prosecution Sanctions issued during 2015-18 (upto 30th June, 2018) are as under:

Year	cases	Names of State/UT Governments which	cases in which request	Number Prosecution Sanctions issued	of by
	State/UT Government	initiated investigation	issue of Prosecution	Government	•
	s for initiating investigation		Sanction after investigation		

2015	101	-NA-	11	11
		Total	11	11
2016	231	Goa	1	1
		Kerala	3	3
		Maharasthra	1	1
		Punjab	8	8
		Rajasthan	4	4
		Tamil Nadu	15	15
		Telengana	10	10
		Total	42	42
2017	446	Delhi	1	1
		Goa	1	1
		Kerala	5	5
		Punjab	3	3
		Rajasthan	5	5
		Tamil Nadu	5	5
		Telengana	10	10
		Total	30	30
2018	231 (up to June)	Delhi	1	1
		Goa	1	1
		Telengana	1	1
		Total	03	03

In May 2016, Ministry had also issued Standard Operating Procedure to be followed by States on receipt of complaints against illegal Agents. Visual and print media campaigns are also launched from time to time for promoting legal and safe migration and encouraging emigrants to use the services of registered Recruiting Agents to avoid being trapped by Illegal/fake agents. The names of illegal Agents are also displayed and updated State-wise on the e-migrate website to enable prospective emigrants to be wary of such fake agents.

(d) The action against illegal Agents is undertaken by the State Governments/UT administration as "Law & Order" is State subject.
